

Kapoor, Shri J. R.
 Khan, Shri Barkatullah.
 Khan, Shri P. M.
 Kishori Ram, Shri.
 Lal Bahadur, Shri.
 Lall, Shri K. B.
 Leuva, Shri P. T.
 Madhavan Nair, Shri K. P.
 Mahtha, Shri S. N.
 Maithilisharan Gupta, Shri
 Majumdar, Shri S. C.
 Mazhar Imam, Syed.
 Misra, Shri S. D.
 Mitra, Dr. P. C.
 Mookerji, Di. Radha Kumud.
 Mujumdar, Shri M. R
 Mukerjee, Shri B. K.

 Narayan, Shri D.

 Narayanappa, Shri K.
 Nausher^Ali, Syed.
 Nihal Singh, Shri.
 Onkar Nath, Shri.
 Pande, Shri T.
 Prasad, Shri Bheron.
 Puri, Shri M. L.
 Pustake, Shri T. D.
 Rao, Shri Rama.
 Rao, Shri Krishna Moorthy.
 Ray, Shri S. P.
 Reddy, Shri Channa.
 Reddy, Shri Govinda.
 Saksena, Shri H. P.
 Sarwate, Shri V. S.
 Savitry Nigam, Shrimati.
 Shah, Shri M. C.
 Sharma, Shri B. B.
 Shetty, Shri Basappa.
 Singh, Capt. A. P.
 Singh, Shri Kartar.
 Singh, Shri R. K.
 Sinha, Shri R. B.
 Sinha, Shri R. P. N.
 Sobhani, Shri O.
 Srivastava, Ur. J. P.
 SiuiiBt Prasad, Shri.
 Sutedcxa Rum, Shri V. M.

Tajamul Husain, Shri. Tankha,
 Pandit S. S. N. Thakur Das, Shri
 Vaidya, Shri Kanhaiyalal D.
 Varma, Shri C. L. Vyas, Shri K.
 The motion was negatived.

The question is : That clause 9 stand
 part of the Bill. The motion was
 adopted.

Clause 9 was added to the Bill.

PROGRAMME OF BUSINESS

MR. CHAIRMAN : Now before we adjourn,
 I want to find out the pleasure of the House
 with regard to the programme for tomorrow.
 We have now disposed of 9 clauses and have to
 dispose of io, 11, 12 and clasue 1 and we have
 got 4 hours and 45 minutes tomorrow morning.
 If we dispose of these clauses which are not
 contentious in an hour and 45 minutes, there
 will be three hours tor the third reading stage.
 In that case if it is necessary we may have an
 hour or so in the afternoon and then proceed
 with the Auxiliary Air Forces Bill which is
 before us. If we are able to dispose of it
 tomorrow, it will save time and also save cost to
 the Government. I want to know whether it is
 your pleasure to have this discussion on the
 Preventive Detention Bill concluded tomorrow
 either at one or say at four and then have the
 other Bill taken up at 4 o'clock and go on with
 it till 6 o'clock or if necessary half past six.

SHRI P. SUNDARAYYA (Madras) : We have
 no objection to conclude the discussion
 tomorrow by 4 o'clock provided we get
 adequate opportunity to express our views and
 not the Congress Benches exclusively. We can
 sit a little later, if necessary.

SHRI C. G. K. REDDY (Mysore) : Sir, I feel
 that we had very little discussion in the sense we
 have got very little opportunity toiriorrow onthethtfd

reading. It is possible that many of us would like to speak in answer to certain arguments which have been put forward in the Home Minister's reply. So I think that if the Congress benches take one-third and we take two-thirds of the time available, that would be quite adequate. After all they are going to say the same thing over and over again.

SOME HON. MEMBERS : You will also say the same thing.,

MR. CHAIRMAN : All that I say is that the Opposition Members, Mr. Sundarayya, Principal Ghosh and Mr. Reddy, are of the opinion that if two-thirds of the time is given to them and one-third of the time is given to the Government Benches, they are prepared to conclude it by 4 o' clock tomorrow.

(The proposal was acceptable to the Government.)

MR. CHAIRMAN : Very well. It is agreed therefore that we terminate discussion tomorrow at 4 o'clock and then proceed with the other Bill at 4 o'clock and finish it tomorrow.

SHRI H. N. KUNZRU (Uttar Pradesh) : Sir, is it necessary that the discussion on the Air Force Bill must finish tomorrow ?

MR. CHAIRMAN : All that I say is this : We shall have enough discussion. If we think that the discussion has not been adequate and it is essential to adjourn it till 14th, we shall do so. But if necessary, we shall sit till half past six and go on. So the House stands adjourned till 8.15 a.m. tomorrow.

The Council then adjourned till a quarter past eight of the clock on Tuesday, the 12th August 1952.